

**COURT – I**

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**IA No.72 of 2012,**  
**IA No.73 of 2012 in**  
**DFR No.1719 of 2011**

**Dated : 29<sup>th</sup> March, 2012**

**Present : Hon’ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon’ble Mr. Rakesh Nath, Technical Member**

**Powergrid Corporation of India Ltd. ... Appellant(s)**  
**Versus**

**Central Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant(s): Mr. Pawan Upadhyay,  
Ms. Anisha Upadhyay

Counsel for the Respondent (s): Mr. M.G. Ramachandran,  
Mr. Anand K. Ganesan &  
Ms. Swapna for NTPC

**ORDER**

**IA No.72 of 2012**  
(Condonation of delay in re-filing)

Though we are not satisfied with the reasons given in the Application for condonation of delay in re-filing the present Appeal, we deem it appropriate to condone the delay of 62 days on payment of cost of Rs. 62,000/- (Rupees sixty two thousand only) to a charitable organisation, namely, “**National Association for the Blind, Delhi State Branch, Sector-5, R.K. Puram, New Delhi-110022**” within two weeks.

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Post the I.A. No. 73 of 2012 on **18.04.2012.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/mk**